

**Central Administrative Tribunal****Chennai Bench****Original Application No. 310/01613/2015****Dated Thursday the 11<sup>th</sup> day of July, Two Thousand Nineteen****P R E S E N T****Hon'ble Shri. P. Madhavan, Member (J)****&****Hon'ble Shri. T. Jacob, Member (A)**

Saranya.R,  
Wife of Arul Boopathy,  
Hindu, aged 26 years, residing at  
No.3 , 3<sup>rd</sup> Cross, Sakthi Nagar,  
Saram, Pondicherry. ....Applicant

By Advocate M/s V.AjayaKumar

**Vs.**

Union of India rep. By the  
Government of Puducherry through  
Director of School Education,  
Perunthalaivar Kamarajar Centenary  
Educational Complex, 100 Feet Road,  
Anna Nagar, Puducherry. .... Respondent

By Advocate Mr. Syed Mustafa

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed the OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records of the respondent with No.12658/DSE/Estt.IV/C/2015 dated 11.11.2015 and to quash the same and consequently to direct the respondent to appoint the applicant to the post of Primary School Teacher on the basis of the selection as per the first select list dated 25.09.2015 and the second select list dated 12.10.2015 with all other consequential benefits including seniority, difference of wages, etc. and to pass such other or further orders in the interest of justice and thus render justice.”

2. When the matter came up for hearing, learned counsel for the respondent submits that the relief sought by the applicant had already been granted. Learned counsel for the applicant also concede with the statement made by the respondent counsel.
3. Recording the same, OA is dismissed as Infructuous.

(T. Jacob)  
Member(A)  
SV

11.07.2019

(P. Madhavan)  
Member (J)